(Liaison Officer (Phones), DOT, Room No. 520, 5th Floor, Parliament House Annexe, New Delhi-I. He is requested to bring it to the notice of all the Hon 'ble MPs without fail) .

- 2. PS to MOC & IT/MOS (C & IT)
- 3. PPS to Chairman (TC)
- 4. PPS to Member (S)
- 5. Press Information Officer, DOT; PIB, Shastri Bhawan, New Delhi

(SANGEETA CHUGH)

Assistant Director General (PHP)

Tel. No. 23725254

Delivery of book post

†1332. SHRI NARESH AGRAWAL: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether it is a fact that no time-limit has been fixed by the Department of Posts to deliver book-post;
 - (b) if so, the reasons therefor;
- (c) if not, the time-limit fixed for carrying book-post from one place to another place; and
 - (d) the authority responsible in case of non-delivery of book-post?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) No Sir. The Department has fixed its service standards for delivery of book post, which is a second class mail.

- (b) In view of (a) above, the question does not arise.
- (c) The delivery norms fixed for Book Post, being second class mail are as under:

Particulars	Time in Days
Local (within Municipal City Limits)	3
Between Metro cities (Delhi, Mumbai, Kolkata, Chennai, Hyderabad and Bengaluru)	4
Same State	4
Neighbouring State	4
Rest of the country (for cities not covered in the category of same state and neighbouring State)	5 - 7

[†]Original notice of the question was received in Hindi.

These standards:

Excludes day of posting for articles booked after cut-off time, holidays and Sundays.

Excludes adverse effect of curfew, bandh, strike, cancelation of means of transport or off-loading/non-carriage of mails by carriers due to reasons beyond the control of the Department of Posts (DOP).

Standards apply to articles conforming to Gazette notification no: 486, dated 23.09.2013, and bearing correct address and Pin Code.

(d) Responsibility for delay in delivery of postal mail including book post is fixed after carrying out required enquiry in each such case. The authority responsible for non delivery of mail differs from case to case because the mail is handled by officials of various units from the stage of booking to its final delivery.

Posting of sportspersons

†1333. SHRI NARESH AGRAWAL: Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether it is a fact that the sportspersons who have got job under sports quota in the Department of Posts are exempted from work for two hours on daily basis for practice and there is a provision to give postings to such sportspersons near the practice ground;
- (b) if so, the number of complaints received by the Ministry, where these rules are not being followed; and
- (c) whether the Ministry is going to issue a direction to such departments, which are not complying the said rule?

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD): (a) Two hours daily off for practice is being given by the Department of Posts to those sports persons/coaches who represent their Circles in All India Postal Tournaments/Meets/Competitions or represent the Department/concerned State in National competitions. Instructions have been given to all postal circles that as far as possible, sportspersons recruited under sports quota may be posted where infrastructure is available.

- (b) There is no complaint with the Department of Posts regarding the rules not being followed.
 - (c) Does not arise in view of (b) above.

[†]Original notice of the question was received in Hindi.